

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.463/MP/2014  
along with I.A. No. 40/2019**

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439/kWh for the balance period of Power Purchase Agreement (Interlocutory application for bringing on record additional documents)

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

**OP No.70/2012**

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in OP No.19 of 2006.

Petitioner : APEPDCL & Ors.

Respondents : GMR Vemagiri Power Generation Limited

**OP No.71/2012**

Subject : Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

**OP No.72/2012**

Subject : Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited.

Respondents : APEPDCL & Ors.

Date of Hearing : **21.4.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member



Parties Present: Shri Sajan Poovayya, Senior Advocate, GVPGL  
Shri Pratibhanu Singh Kharola, Advocate, GVPGL  
Ms. Divya Chaturvedi, Advocate, GVPGL  
Shri Saransh Shaw, Advocate, GVPGL  
Shri Chetan Garg, Advocate, GVPGL  
Shri Ashwani Kumar Maini, GVPGL  
Shri Sandeep Rajpurohit, GVPGL  
Shri Basava Prabhu Patil, Senior Advocate, AP and Telangana Discoms  
Shri Sidhant Kumar, Advocate, AP Discoms  
Ms. Manyaa Chandok, Advocate, AP Discoms  
Shri Anand K. Ganesan, Advocate, APDCL &Telangana Discoms  
Ms. Swapna Seshadri, Advocate, APDCL &Telangana Discoms  
Ms. Harsha Manav, Advocate, APDCL &Telangana Discoms

### **Record of Proceedings**

Cases were called out for virtual hearing.

2. During the hearing, the learned Senior counsel for the Petitioner circulated the 'aide memoire' containing the background of the case and made detailed oral submission in the matters.
3. The learned Senior counsel for the Respondents, AP Discoms and Telangana Discoms, while requesting for a short adjournment, submitted that the Respondents may be permitted to commence their reply submissions in the next date of hearing. This was accepted by the Commission.
4. Matter remains Part-heard. The Respondents shall commence their arguments during the next date of hearing.
5. The Petition along with OP petitions, shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

